

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

03.09.2014

OA No. 291/00462/2014

The Advocates are abstaining from work. Perused the documents and pleadings on record.

The applicant has filed the present OA praying for appointment on compassionate grounds as his father expired during the service. According to the pleadings, appointment on compassionate appointment was given to one Shri Vijay Singh instead of the applicant whose services have been dismissed by the respondents after inquiry. The applicant has filed a representation (Annexure A/1) before the respondents requesting that the applicant be given appointment on compassionate grounds, which has not been decided so far by the respondents.

In the interest of justice, the respondents are directed to decide the representation of the applicant (Annexure A/1) of the OA according to the provisions of law expeditiously but not later than three months from the date of receipt of a copy of this order. The applicant is also directed to provide the copy of the paper book of the present OA alongwith a copy of this order to the respondents.

If the applicant is aggrieved by the order passed by the respondents on his representation, he is at liberty to file substantive OA, if so advised.

With these directions, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*Abdul*